

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PENSION AND PENSIONERS' WELFARE)

RAJYA SABHA
UNSTARRED QUESTION NO. 1706
(TO BE ANSWERED ON 27.12.2018)

MINIMUM AND MAXIMUM PENSION TO EMPLOYEES

1706. DR. L. HANUMANTHAI AH:

Will the **PRIME MINISTER** be pleased to state:

- (a) what is the minimum and maximum pension payable to Central Government Employees;
- (b) what is the amount of pension payable to Public Sector employees, specially in Banking Industries; and
- (c) the details of pension payable by different States to their employees, State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a): The amount of minimum pension and maximum pension admissible to retired Government servants appointed before 1.1.2004 is Rs. 9000/- per month and Rs. 1,25,000/- per month, respectively. The Government servants appointed on or after 1.1.2004 are covered by the National Pension System, a contributory Pension system and the amount of pension/annuity admissible to employees on exit depends on the accumulated wealth of the Government employee in his pension account.

(b): Department of Public Enterprises has informed that the pension of employees of Central Public Sector Enterprises (CPSEs) is not based on fixed formula and pension amount is also not fixed. The guidelines issued by the Department of Public Enterprises allow CPSEs to make their own schemes or operate through any annuity provider like Insurance Companies on fixed contribution basis as per their financial health and approved pension scheme. The amount of pension is determined based on the returns from the schemes to be operated by CPSEs. Pension in nationalized banks is paid from the pension fund of the bank concerned and is based on bipartite settlement between unions/associations and Indian Banks' Association (IBA) representing managements of banks.

(c): The pension of the employees of the State Governments is regulated by the rules and regulations notified by the respective Governments.
